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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL-APPLICATION-NO.241-of-1995

DATE-OF-ORDER:-14th-February,-1997

BETWEEN:

K.PERAMMA

.. APPLICANT

AND

1. The Chief Project Manager (Con),  
S.E.Railway, Visakhapatnam,

2. The Divisional Railway Manager,  
S.E.Railway, Visakhapatnam,

2. The Chief Administrative Officer (Projects),  
S.E.Railway,  
Bhubaneswar (Orissa).

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.Y.SUBRAHMANYAM

COUNSEL FOR THE RESPONDENTS: Mr.C.V.MALLA REDDY, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned standing counsel for the respondents.

2. The husband of the applicant in this OA was engaged as Casual Labourer with effect from 9.1.68 under the Assistant Store Keeper, Railway Electrification, Waltair. It is stated that he obtained temporary status.

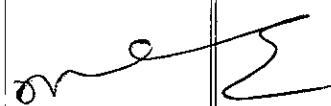
JL

He expired on 16.8.80 while working as Casual Labourer under the temporary status category.

3. The present OA is filed praying for direction to the respondents to grant her family pension and DCRG and consequential benefits such as arrears of pension etc.

4. The prayer in this OA is same as the prayer in OA 1289/96 decided on 10.1.97. The facts of this case are also same. For the reasons stated in that OA, this OA is also dismissed. However, this will not stand in the way of the applicant to submit a representation to the authorities to grant her family pension taking recourse to Rule 107 of the Miscellaneous Chapter XII of the Railway Servants (Pension) Rules, 1993 as a measure of social justice. If such a representation is received, the authorities may consider it on merits in accordance with rules. No costs.

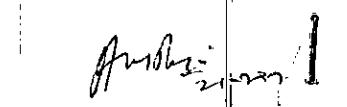
  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R.RANGARJAN)  
MEMBER (ADMN.)

(4146)

DATED:-14th-February,-1997  
Dictated in the open court.

vsn

  
D.R. (S)

3.3.0

O A 261/95

Copy to:

1. The Chief Project Manager(Con)  
South Eastern Railway,  
Visakhapatnam.
2. The Divisional Railway Manager,  
South Eastern Railway,  
Visakhapatnam.
3. The Chief Administrative Officer (Projects)  
South Eastern Railway,  
Bhubaneswar (Orissa).
4. One copy to Mr.Y.Subrahmanyam, Advocate,  
45-58-7, Narasimbanagar, Visakhapatnam.
5. One copy to Mr. C.V.Malla Reddy, CGC, CAT, Hyderabad.
6. One copy to D.R.(A), CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One duplicate copy.

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TYPED BY CHECKED BY  
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGRAJAN: M(A)  
AND  
THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED: 14/2/97

Order/Judgement  
R.P/C.P/M.A.NO.

in  
O.A.NO. 241/95

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
DISMISSED FOR DEFAULT  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

II COURT

YLR

